



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 21st October, 2019

SRO 612.-Whereas, on 29.02.2016 PS Sadder received an information to the effect that on 22-02-2016 General Secretary Hurriyat (G) Shabir Ahmad Shah in presence of other Hurriyat leaders addressed a press conference at his office Sanatnagar where he condemned the death threat to Syed Ali Shah Geelani and further said that J&K was not a part of India and people should honour mujahedeen who were brave hearted and were sacrificing their lives to separate J&K from India;and

2. Whereas, a case FIR No. 26/2016 U/S 13ULA (P) Act, 1967 was registered at Police Station Sadder Srinagar and investigation initiated; and

3. Whereas, during the course of investigation, it was revealed that accused Shabir Ahmad Shah S/O Gh. Ahmad Shah R/O Kadipora Anantnag (A/P 179 Badshah Colony Sanatnagar, Srinagar) during a press conference stated that J&K was not a part of India and that they should honour mujahedeen who were brave hearted and were sacrificing their lives to separate J&K from India, thereby instigated the youth towards subversive activities and legitimized terrorism ; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offence punishable u/s 13 of the ULA (P) Act 1967, against the accused person namely Shabir Ahmad Shah S/O Gh. Ahmad Shah R/O Kadipora Anantnag.

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite

conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Shabir Ahmad Shah S/O Gh. Ahmad Shah R/O Kadipora Anantnag A/P 179 Badshah Colony Sanatnagar, Srinagar for the commission of offences punishable u/s 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 26/2016 of Police Station Sadder Srinagar.

By order of Government of Jammu and Kashmir.

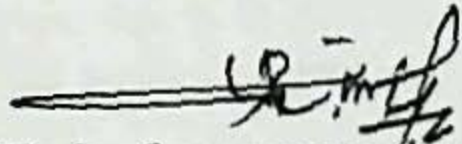
Principal Secretary^{sdf-} to the Government
Home Department

No. Home/Pros/125/2019

Dated: 21.10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-48/S/2019/47924-26 dated 08/08/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department